

No.191/PPCC/PRS/SCI/2021/235

GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 5  
Phone: (0413) 2201256 Fax : (0413) 2203494

Puducherry, the **23 FEB 2021**

To

The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar,  
Delhi – 110 032.

Sir,

Sub: PPCC – Compliance to Hon'ble NGT (PB) New Delhi order dated 28<sup>th</sup> September, 2019 in Original Application No.593/2017 and in the order dt. 06.12.2019 in O.A No.673/2018 – Reg.

Ref: Direction issued by this Office dt.23.12.2020 under Section 5 of the Environment (Protection) Act, 1986 for Environment Compensation for failure in commencement of STP before 01.07.2020.

\* \* \*

With reference to the subject cited above, it is informed that as per the Hon'ble NGT (PB) New Delhi vide order dated 28<sup>th</sup> September, 2019 in Original Application No.593/2017 and order dt. 06.12.2019 in O.A No.673/2018, the Chief Engineer, PWD, Puducherry has been directed vide letter dt.23.12.2020 to remit Environment Compensation for an amount of Rs. 50 lakhs for the period from 01.07.2020 to 31.11.2020 for failure in commencement of STP near Sankaraparani River, Villianur and near Arasalar River, Karaikal (copy enclosed).

Yours sincerely,



(S.DINESH KANNAN, IFS)  
Member Secretary  
Puducherry Pollution Control Committee

Copy to:

- i) Shri. D. P. Mathuria, Executive Director (Tech), National Mission for Clean Ganga Ministry of Jal Shakti, 1<sup>st</sup> Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi – 110 002.
- ii) Guard file.

No. 191/PPCC/PRS/DIR/SCI-1/2020/1045  
GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
3<sup>RD</sup> FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 5  
Phone No: (0413) 2201256      \*\*\*      Telefax: (0413) 2203494

Puducherry, the 23 DEC 2020

**DIRECTION ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION)  
ACT, 1986 FOR ENVIRONMENT COMPENSATION FOR FAILURE IN  
COMMENCEMENT OF STP BEFORE 01.07.2020**

Whereas, Hon'ble National Green Tribunal (NGT) vide order dt. 28.08.2019 in O.A. No. 593/2017 and Order dt. 06.12.2019 in O.A. No. 673/2018 has directed to commence setting up of STPs before 31.03.2020 failing which liable to pay Rs. 5 lakhs per month STP for default.

And whereas Hon'ble NGT in its order dt. 22.06.2020 in O.A. No. 673/2018 has extended time limit for commencement of STP to 01.07.2020 in view of Corona Pandemic.

And whereas Puducherry Pollution Control Committee (PPCC) had communicated the above order of non NGT vide letter No. 191/PPCC/PRS/SCI/2020/1249 dt. 10.02.2020 (copy enclosed)

And whereas PPCC vide direction No.26/PPCC/ACP/FISH/DIR/SCI/2019/656 dt.03.10.2019 directed you to provide STP and submit compliance report within 30 days (copy enclosed).

And whereas PWD has proposed to install 3 MLD STP in Sankaraparani River, Villiyannur, Puducherry and Arasallar River, Karaikal.

And whereas the commencement of setting up of STP is yet to be initiated.

And whereas inview of the non compliance of the Hon'ble NGT Order, Environment Compensation has been worked out as follow.

a) For failure in commencement of STP near Sankaraparani River, Villiyannur

Month	Amount (In Rs)
01.07.2020 to 31.07.2020	5 lakhs
01.08.2020 to 31.08.2020	5 lakhs
01.09.2020 to 31.09.2020	5 lakhs
01.10.2020 to 31.10.2020	5 lakhs
01.11.2020 to 31.11.2020	5 lakhs
<b>Total</b>	<b>25 lakhs</b>

b) For failure in commencement of STP near Arasallar River, Karaikal

Month	Amount (In Rs)
01.07.2020 to 31.07.2020	5 lakhs
01.08.2020 to 31.08.2020	5 lakhs
01.09.2020 to 31.09.2020	5 lakhs
01.10.2020 to 31.10.2020	5 lakhs
01.11.2020 to 31.11.2020	5 lakhs
<b>Total</b>	<b>25 lakhs</b>

You are therefore directed to remit Environment Compensation of Rs. 50 lakhs (Rupees Fifty Lakhs only) in favor of the Member Secretary, Puducherry Pollution Control Committee (EC) as per the provision under Section 5 of Environment (Protection) Act, 1986.

For & on behalf of PPCC,

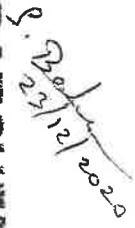
  
(S. DINESH KANNAN, I.F.S)  
MEMBER SECRETARY  
o/c PPCC

To

The Chief Engineer,  
Public Works Department  
Government of Puducherry

Copy to:

1. Superintendent Engineer, Public Works Department, Karaikal
2. Guard File.

  
**DESPATCHED**

No.191/PPCC/PRS/SCI/2020/1249  
GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
3<sup>rd</sup> Floor, Housing Board Complex, Anna Nagar, Puducherry - 5.  
Phone: (0413) 2201256 Fax: (0413) 2203494

Puducherry, dt. 10 FEB 2020

Sir,

Sub: DSTE/PPCC - 100% in-situ treatment of sewage, Commencement of setting up of STPs, the work of connecting all the drains and other sources of generation of sewage to the STPs - Direction issued - Reg.

Ref: Directions of Hon'ble NGT passed on 06.12.2019 in O.A.No.673/2018

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Hon'ble NGT in its order dt. 06.12.2019 in O.A.No.673/2018 has directed as below:

- i. 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned Departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.
- ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. Rs. 10 lakhs per month per STP.

Therefore, you are hereby directed to comply with the above Hon'ble NGT order in stipulated time and shall submit the status of action taken within a period of 15 days.

For & on behalf of PPCC,

 (SMITHA. R)

MEMBER SECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

To

1. The Chief Engineer, PWD, Puducherry
2. The Director, LAD, Puducherry.
3. The Superintending Engineer II, PWD, Puducherry.
4. The Superintending Engineer III, PWD, Karaikal.
5. The Regional Administrator, Mahe.
6. The Regional Administrator, Yanam.

o/c

Copy to:  
Guard File.

DESPATCHED

10 FEB 2020

URGENT

No. 26/PPCC/ACC/FISH (D)/DIR/SCI/2019/656  
GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT  
PUDUCHERRY POLLUTION CONTROL COMMITTEE  
III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY - 5.  
Phone: (0413) 2201256, Fax: (0413) 2203494  
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Puducherry, the

3 OCT 2019

Sir,

Sub: PPCC – Inventorisation and Operational status of the Sewage Treatment Plant  
– Treatment of Sewage and utilization of sewage for restoration of water quality  
of river/streams – Ensuring compliance of the orders dated 03.08.2018,  
28.08.2019 passed by the Hon'ble NGT in the Matter of Paryavaran Suraksha  
Samiti & Anr.v/s Union of India & Ors ( OA No.593 of 2017) - Reg.

Ref:

1. CPCB direction dated 21.04.2015 communicated by this office on 22.06.2015.
2. CPCB reminder dated 20.07.2015 communicated by this office on 21.07.2015.
3. CPCB direction No.File No A-19014/43/06-MON dated 21.04.2015&15.12.2016.
4. CPCB direction dated 15.12.2016 communicated by this office on 06.01.2017.
5. PPCC D.O Lr No.SC/CETP/EE/2017/164 dated 26.05.2017.
6. CPCB letter No F.No.B.29012/PPC-VI/2016-17/35 dated 03.04.2017.
7. PPCC D.O.Lr.No.006/DIR/PA/2017/855 dated 06.01.2017.
8. NGT order dated 28.08.2019 in the matter of Paryavaran Suraksha  
Samiti & Anr.v/s Union of India & Ors ( OA No.593 of 2017)

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WHEREAS, The Central Pollution Control Board (CPCB) has issued Direction vide reference (1) (2), (3), (4) & (6) under Section 18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding treatment and utilization of sewage. In the report of the CPCB it is mentioned that the disposal of the untreated or partially treated sewage into coastal water resulting in the high number of faecal bacteria against the desirable limit of 100 MPN/100ml and also exceed the BOD level of 3mg/l against the criteria for SW-II.

AND WHEREAS, The CPCB has directed PPCC to ensure that local / urban bodies set up Sewage Treatment Plants of adequate capacity including provision for sewerage system to cover the entire local / urban areas and accordingly grant consent. The Treated water shall comply with the standard. In this regard PPCC has communicated the direction issued by the CPCB to the Public works Department and Local Administration Department vide reference cited above.

AND WHEREAS, CPCB has instructed that Secondary treated sewage should be mandatorily sold for use for non potable purposes such as industrial purposes, railways, bus cleanings, flushing of toilets through dual piping, horticulture and irrigation. No potable water to be allowed for such activities.

AND WHEREAS, The Hon'ble National Green Tribunal is ensuring the compliance of the orders dated 03.08.2018 passed by the Hon'ble NGT in the Matter of Paryavaran Suraksha Samiti & Amr.v/s Union of India & Ors ( OA No.593 of 2017).

AND WHEREAS, The Hon'ble National Green Tribunal in its order dated 23.08.2019 directed that ;

*All the local bodies and or the concerned departments of the state government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the states/UTs, with effect from 01.04.2020. In default of such collections, the states/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment. The Chief Secretaries of all the state/UTs may furnish their respective compliance reports on this subject in OA No. 606/2018.*

AND WHEREAS, The Hon'ble National Green Tribunal in its order dated 17.09.2019 in the matter of OA No.829/2019 Lt.Col.Sarvadamn Singh Oberoi vs Union of India stated that the District Magistrate may also cover the subject of coastal and marine pollution in the District Environment Plans to be prepared with reference to order of the tribunal dated 15.07.2019 (in the O.A No.710/2017 at para 8) and furnish the report to the chief Secretaries.

AND WHEREAS, Puducherry Pollution Control Committee has issued several communications and direction vide reference (1) to (8) for necessary compliance.

AND WHEREAS, there are incidents being reported about the large scale fish mortality on 25.09.2019 in the Chunnambar, which has been identified as one of the Polluted river stretch in UT of Puducherry as per the CPCB report. The Hon'ble NGT in Original application No.673/2018 dated 08.04.2019 has directed that River Action plan to be prepared by the state and shall cover the following;

- (a) Channelization, treatment, utilization and disposal of treated domestic sewage.*
- (i) Identification of towns in the catchment of river and estimation of quantity of sewage generated and existing sewage treatment capacities to arrive at the gap between the sewage generation and treatment capacities;*
- (ii) Storm water drains now carrying sewage and sillage joining river and interception and diversion of sewage to STPs,*
- (iii) Treatment and disposal of septage and controlling open defecation,*
- (iv) Identification of towns for installing sewerage system and sewage treatment plants.*

Chief Secretary has proposed to review the compliance status on the Matter of Paryavaran Suraksha Samiti & Anr./vs Union of India & Ors ( OA No.593 of2017) of Hon'ble National Green Tribunal (NGT).

AND NOW THEREFORE, it is requested you to take necessary measures as mentioned above to carry out inventorisation of the quantity of the sewage generated in the particular commune/ municipal limit and utilization of sewage for non potable usage. Necessary sewage Treatment system shall be constructed within the stipulated time so as to comply with the Hon'ble NGT directions this will prevent any sewage/ effluent discharging into the water bodies and help in restoring the water bodies/ coastal eco system.

You are requested to provide the compliance status of the above mentioned communications/ directions within 30 days.

The action taken report in this regard is highly solicited.

For and on behalf of PPCC,

*Anuraj*  
(SMITHA.R)

MEMBERSECRETARY

PUDUCHERRY POLLUTION CONTROL COMMITTEE

- To
1. The District Magistrate, Puducherry
  2. The Chief Engineer, Public Works Department, Puducherry
  3. The Director, Local Administrative Department, Puducherry
  4. The Director, Directorate of Industries & Commerce, Puducherry
  5. The Executive Engineer (PHD), Public Works Department, Puducherry
  6. The Commissioner, Oulgaret Municipality, Puducherry.
  7. The Commissioner, Puducherry Municipality, Puducherry.
  8. The Commissioner, Karaikal Municipality, Puducherry.
  9. The Commissioner, Mahe Municipality, Puducherry.
  10. The Commissioner, Yanam Municipality, Puducherry.
  11. The Commissioner, Ariankuppam Commune Panchayat, Puducherry.
  12. The Commissioner, Bahour Commune Panchayat, Puducherry.
  13. The Commissioner, Mannadipet Commune Panchayat, Puducherry.
  14. The Commissioner, Nettekakkam Commune Panchayat, Puducherry.
  15. The Commissioner, Villianur Commune Panchayat, Puducherry.
  16. The Commissioner, T.R. Patinam Coramune Panchayat, Karaikal.
  17. The Commissioner, Thirumallar Commune Panchayat, Karaikal
  18. The Commissioner, Kottucherry Commune Panchayat, Karaikal.
  19. The Commissioner, Navy Commune Panchayat, Karaikal.
  20. The Commissioner, Nedungadu Commune Panchayat, Karaikal.
- For information.
- For necessary action.

Copy to:

1. The Environmental Engineer, DSTE, Puducherry.
  2. The Scientist, PPCC, Puducherry.
  3. The Junior Engineer-I, DSTE, Puducherry
  4. The Junior Engineer-II, DSTE, Puducherry
  5. The Junior Scientific Assistant, DSTE, Puducherry.
  6. The Assistant Environmental Engineer, PPCC, Puducherry.
  7. The Junior Scientific Assistant, PPCC, Puducherry.
  8. Guard File.
- For necessary follow up action.